

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**I.A. No.780 of 2018 in**  
**Company Appeal (AT) (Ins.) No. 16 of 2018**

**IN THE MATTER OF:**

**Export Import Bank of India**

**...Appellants**

**Vs**

**Resolution Professional, JEKPL Pvt. Ltd.**

**...Respondents**

**Present:**

**For Appellants: Mr. Surekh Kant Baxy, Advocate**

**For Respondents: Mr. Sanju Puri, Sr. Advocate with Mr. Dheeraj Naiz  
and Mr. Kumar Kisley, Advocate**

**ORDER**

**12.06.2018:** Learned counsel for the applicant pointed out that circular notice dated 4<sup>th</sup> June, 2018 where he has to exercise his right to participate or vote on behalf of the corporate debtor is by 14<sup>th</sup> June, 2018.

As the matter is reserved for judgment under this Tribunal, in the meantime the applicant "*Atyant Capital India Fund*" i.e. Successful Resolution Applicant of Resolution Plan approved by the NCLT is permitted to participate in the voting process on behalf of the Corporate Debtor till the Judgement is delivered by this Tribunal.

(Balvinder Singh)  
Member (Technical)